

13.11 hrs.

COMMITTEE ON PRIVATE MEMBERS,
BILLS AND RESOLUTIONS

Fifth Report

[English]

SHRI RATILAL VARMA (Dhanduka):
Sir, I beg to present the Fifth Report (Hindi
and English versions) of the Committee on
Private Members' Bills and Resolutions.

MR. DEPUTY SPEAKER: The House
stands adjourned for lunch to meet again at
2.10 p.m.

13.12 hrs.

*The Lok Sabha then adjourned for lunch
till ten minutes past Fourteen of the Clock*

14.17 hrs.

*The Lok Sabha re-assembled after lunch
at seventeen minutes past Fourteen of the
Clock*

[MR. DEPUTY-SPEAKER in the Chair]

STATUTORY RESOLUTION RE: DISAP-
PROVAL OF THE PUBLIC LIABILITY
INSURANCE (AMENDMENT) ORDI-
NANCE, 1992
AND
PUBLIC LIABILITY INSURANCE
(AMENDMENT) BILL

[English]

MR. DEPUTY SPEAKER: We shall now
take up items 14 and 15 together — Statu-
tory Resolution and Public Liability Insur-
ance (Amendment) Bill.

Shri Lokanath Choudhury — Not pres-
ent.

Shri Indrajit Gupta — Not present. Shri-
mati Geeta Mukherjee — Not present. Shri
Sobhanadreeswara Rao Vadde — Not pres-
ent. Now, Shri Girdhari Lal Bhargava may
move.

[Translation]

SHRI GIRDHARI LAL BHARGAVA
(Jaipur): Mr. Deputy Speaker, Sir, I beg to
move the following resolution:

"That this House disapproves of
the Public Liability Insurance
(Amendment) Ordinance, 1992
(Ordinance No. 6 of 1992) promul-
gated by the President on the 31st
January, 1992"

Mr. Deputy Speaker, Sir, my resolution
is to disapprove of the Ordinance. I am
submitting that the Public Liability Insurance
Act, 1991 was enacted to provide immediate
relief to the victims of accidents occurring
while handling any hazardous substance.
Under this Act the Government had provided
that a prescribed amount would be paid as
interim relief to the accident victims who
handle hazardous substances as they are
not responsible for the occurrence of any
accident and it had also provided that every
such person would have to deposit insur-
ance premium. Since the principal Act did
not prescribe the limit of amount to be paid
and since the insurers did not cooperate at
any stage, it could not be implemented. They
said that they would not give an insurance
policy for an unlimited liability. Hence it was
felt that the liability of the insurance company
should be limited to the amount of insurance
policy. Although the liability of the owner will
remain unlimited under this Act the insur-
ance company will pay only insured amount.
What I mean to say is that it has been
provided in the Bill that the Environmental
Relief Fund will be established with the extra
amount collected from the person handling